

06.12.2021
Court No.13
Item No.66
AP

WPA 18613 of 2021

Rokeya Khatun @ Rokeya Das (Khatun)
Vs.
State of West Bengal and Ors.
(Through Video Conference)

Mr. Somnath Gangopadhyay
Mr. Rahul Singh

... For the Petitioner.

Mr. Suman Sengupta
Mr. Suddhadev Adak

... For the State.

Mr. Rudrani De
Mr. Prabir banerjee

... For the Respondent Nos.8, 9 & 10.

Affidavit of serviced filed in Court today be kept with
the record.

The petitioner complains of threat to her life and that
of her husband since their marriage was inter-religious.

The parents of the petitioner have objected to the
marriage and have complained that the private respondent
Nos.8, 9 and 10 have instigated the petitioner to get
married.

It appears from the report in the form of instructions
of the Inspector-in-Charge, Deganga Police Station, North
24-Parganas to the learned Government Pleader that the
petitioner is 18 years plus and a major.

In view of the matter, the Officer-in-Charge, Pragati
Maidan Police Station is hereby directed to ensure that the
petitioner and her husband are not in any way harmed and
are able to live peacefully.

With the aforesaid observations, the writ petition is disposed of.

There shall be no order as to costs.

All parties shall act on the server copy of this order duly downloaded from the official website of this Court.

(Rajasekhar Mantha, J.)